

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 664
TO BE ANSWERED ON 06.02.2023

Compliance of CAQM Decisions

664. SHRI GAURAV GOGOI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether any mechanism have been designed for the five States under the Commission for Air Quality Management (CAQM) to ensure maximum compliance to the decisions of the Commission;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether there is a third-party monitoring body to keep a check on the compliance level of the States and other stakeholders to the decisions of the Commission to meet the air quality targets set under the National Clean Air Programme;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) whether a period has been set by the Commission to hold meetings at regular intervals with stakeholders for the purpose of further discussions and plan of actions and if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) to (e)

A special Task Force (Enforcement Task Force) has been constituted by Commission for Air Quality Management (CAQM) on 02.12.2021 to monitor and supervise the implementation of the statutory directions issued. The Commission also constituted 40 flying squads / inspection teams to carry out incognito checks for identifying serious violations / statutory directions of the Commission and recommend appropriate action. The Enforcement Task Force continuously, through its regular meetings consider the recommendations of the flying squads / inspection teams and recommend appropriate directions on each of the inspection report.

8580 sites were inspected and among those, 344 industrial premises, 99 construction & demolition sites, 41 DG sets were found non-compliant till Oct. 2022. In view of non-compliance, 484 closure directions were issued, out of which 367 have been issued resumption orders.

The Commission has been constituted with *ex-officio* members from several Ministries as well as representatives from the stakeholder States viz. members from the central government and concerned state governments, and technical members from Central Pollution Control Board, Indian Space Research Organisation, and NITI Aayog. It holds meetings at regular intervals for the purpose of plan of action on the issue of air pollution in NCR and adjoining areas.
